

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-04-2024 AT 10:30 AM**

**CP (IB) No. 191/95/HDB/2023
AND
IA (IBC) 572/2024 in CP (IB) No. 191/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Bank of Baroda

...Petitioner

AND

Mr. BV Subbha Rao and
M/s. Kanakadhara Ventures Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 572/2024

Learned Counsel Mr Praveen Jain, for Financial Creditor present through Video Conference.

Mr KK Rao, Resolution professional, present through Video Conference.

Heard the learned Resolution Professional. According to the learned Resolution Professional he had filed the report on time and there was no delay on his part in filing the report. **For orders on 27.05.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)